



FORM No. 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

Application No. O.A. 505 of 2005

Applicant(s) Prasanna Kumar Sahoo Respondent(s) Union of India & others

Advocate
for Applicant(s) M/S. D. P. Dhalasamanta Advocate
for Respondent(s).....

P. K. Behera

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p>1. P.O of Rs.50/- filed. copy served. For favour of Registration Please or per memo</p> <p><i>10-6-05</i> S.O.(J)</p> <p><i>Dy. Regt</i></p> <p><i>10-6-05</i> S.O.(J)</p> <p><u>On Memo</u> for Admision with Interim Order and remittence - Copy served.</p> <p><i>10/6/05</i> <i>Bennet</i></p>	<p>REGISTER</p> <p><i>Dhanku</i> Dy. Registrar 10.06.05.</p> <p><u>Order dated : 13.6.05</u></p> <p>The Applicant, Prasanna Kumar Sahoo, is a retired Overseer (Mails) of Jharsuguda Head Post Office. It appears from Annexure-A/2 of this O.A. that the Superintendent of Post Offices of Sambalpur Division instructed the Postmaster of Jharsuguda Head Post Offices by his communication No. B-3-67, dated 13.10.97 to the following effect :</p> <p>"Subject:- Refixation of pay w.e.f. 1.1.86 case of Sri Prasanna Ku. Sahu, Retd. O/S Mail, Jharsuguda.</p> <p>One copy of representation dt.</p>

Notes of the Registry

Orders of the Tribunal

18.11.96 on the above subject of Sri Prasanna Ku.Sahu, Retd. O/S Mails, Jharsuguda is enclesed herewith. In this connection a xerex copy of G.I.M.F. OM No. 7(84)E-III/96 dt. 12.6.96 circulated vide Directorate letter No.1-2495-PAP dt. 8.96 is also sent herewith. Necessary action may kindly be taken at your end to dispose of the case. As the official has already retired from service, the Accountant of the Divisional Office has been apprised of to send the service book of the official for doing the needful."

Despite the aforesaid instruction, the pay of the Applicant has neither been fixed w.e.f. 1.1.86 (after granting him one increment in the previous scale, on 1.1.86) nor the arrears (consequence of the said pay fixation) have yet been granted to him. It is also the case of the Applicant that since his pay fixations from 1.1.86 have not yet been granted, consequential pay refixations w.e.f. 1.1.96 have not yet been extended to him and, as a result of which he is getting a paltry sum of amount as pension.

In the aforesaid premises, having heard Mr. D.P.Dhalsamant, Lt. Counsel appearing for the Applicant and Mr. U.B.Mehapatra, Lt. Sr. Standing Counsel (on whom a copy of this O.A. has already been served), this O.A. is disposed of at the admission stage by granting liberty to the Applicant to put up a consolidated representation to the competent authorities by end of June, 2005.

While disposing of this O.A. the Respondents (especially, the Respondent Nos. 3 and 4) are hereby directed to examine the grievances of the Applicant as raised in this O.A. (and to be raised in the representation to be filed by the end of

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Copy or now off-13/6/05
a/w off copy issued
to all the respects.
by post.

The same copy of
order issued to
the counsel for both
sides.

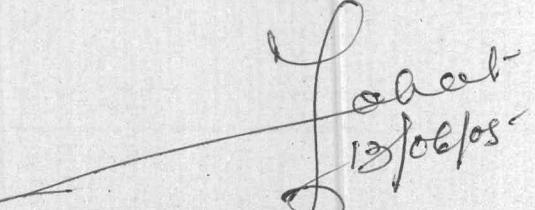
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June, 2005) and to grant him necessary relief, as due and admissible under the rules, by end of September, 2005.

With the aforesaid observation and direction, this O.A. is disposed of.

Send copies of this order to the Respondents, along with copies of the O.A., and free copies of this order be also handed over to the Ld. Counsel appearing for both the parties.


Member (Judicial)

13/6/05